



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.392/2020

New Delhi, this the 12th Day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Mursaleen Ali, S/o Late Sh. Ghaziuddin
R/o H. No.187, Ali Prem Gardan
Pasonda, Distt. Ghaziabad (UP).Applicant

(By Advocate: Shri U. Srivastava)

Vs.

1. Govt. of NCT of Delhi through
Its Chief Secretary, Old Secretariat
New Delhi.
2. The Lt. Governor Govt. of NCT Delhi
Raj Niwas, Civil Line, New Delhi-110054.
3. The Delhi WAQF Board through its Chairman
GNCT Delhi, 5028 Daryaganj, New Delhi.
4. The Chief Executive Officer, Delhi WAQF Board
(GNCT Delhi), 7th Floor, A-Wing
Vikash Bhawan-II, Civil Line
Delhi-54. ...Respondents

Order (Oral)

Hon'ble Mr. Pradeep Kumar, M(A)

The applicant herein was appointed as LDC in Delhi WAQF Board in the year 1988. He came to be promoted and posted as Accountant in the same organization in the year 2000. Certain incidents are



alleged to have happened. Hence, he was suspended on 05.09.2018.

While the suspension was still in force and which was challenged in another OA, the applicants pleads that respondents have terminated his services w.e.f. 25.05.2019 vide order dated 11.06.2019.

2. The applicant has preferred an appeal against this termination vide his letter dated 09.07.2019. The applicant pleads that even though Govt. of NCT have initiated action to arrive at a decision in respect of this appeal, but it is seen from a RTI reply dated 05.02.2020 that certain comments are still awaited from Delhi WAQF Board. As such this appeal is yet to be decided.

3. The Govt. of NCT Delhi is represented by respondent Nos.1 and 2 while Delhi WAQF Board is represented by respondent Nos. 3 and 4.

4. The applicant also pleads that, at this stage, he will be satisfied if a direction can be given to the respondents to decide the appeal in a time bound manner.



5. Accordingly, the present OA is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to decide the appeal dated 09.07.2019 submitted by the applicant, within a period of three months from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order under advice to the applicant. There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice Vijay Lakshmi)
Member(J)

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